COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

REVIEW PETITION NO. 22 OF 2015 IN APPEAL NO. 108 OF 2014

Dated: 8th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Udupi Power Corporation Ltd. Vs.		Review Petitioner(s)/R-2
Power Company of Karnataka	& Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. C.S. Vaidyanathan, Sr. Adv. Mr. Mazag Andrabi Ms. Meghana Aggarwal
Counsel for the Respondent(s)	:	Mr. D.L. Chidananda

<u>ORDER</u>

The learned senior counsel, Sh. C.S. Vaidyanathan, appearing for the Petitioner and learned senior counsel, Mr. D.L. Chidananda, appearing for the first Respondent, pray for four weeks' time to file written submission in this matter after duly serving copy to the other side.

Submissions made the learned senior counsel appearing for the Petitioner as well as learned counsel appearing for the first respondent, at supra, place on record.

The learned counsel appearing for both the parties are permitted to file their respective reply/written submissions on or before 11.01.2018 after serving copy to the learned counsel for the opposite sides.

Re-list this matter for hearing on $\underline{01.02.2018}$ as requested by the learned counsel for both the sides.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

pds/vt